GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

LOK SABHA UNSTARRED QUESTION No. 1417 TO BE ANSWERED ON FRIDAY, THE 28th JULY, 2023

Court Hearings during COVID-19 Lockdown

1417. SHRI MOHANBHAI KALYANJI KUNDARIYA: SHRI DIPSINH SHANKARSINH RATHOD:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the country has been appreciated globally for conducting the hearings of courts during the COVID-19 lockdown and if so, the details thereof;
- (b) the details of hearings conducted by the courts during the said lockdown, court-wise;
- (c) the methods or mediums that were utilized for conducting these hearings; and
- (d) the details of expenditure incurred by courts in conducting the said hearings, court-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL)

(a) & (b): Video conferencing emerged as the mainstay of the Courts during the Covid lockdown period as physical hearings and normal court proceedings in the congregational mode were not possible. During the covid period, the case clearance rate in 2020 for District & Subordinate Courts was 61.47% and it rose to 80.22% in 2021 due to robust ICT infrastructure, thus making India a global leader in conducting court hearing through Video Conferencing. Since Covid lockdown started, the District & Subordinate courts heard 1,98,67,081 cases while the High Courts heard 78,69,708 cases (totalling 2.77 crore) till

30.06.2023 using video conferencing. The Supreme Court held 4,82,941 hearings till 15.05.2023 since the beginning of lockdown period. The court-wise details of virtual hearings conducted since Covid-19 has been attached at Annexure-I. To bring about uniformity and standardization in the conduct of VC, an overarching order was passed by the Hon'ble Supreme Court of India on 6th April 2020 which gave legal sanctity and validity to the court hearings done through VC. Further, VC rules were framed by a 5-judge committee which was circulated to all the High Courts for adoption after local contextualization. One video conference equipment each has been provided to all Court Complexes including taluk level courts and additionally funds have been sanctioned for additional VC equipment for 14,443 court rooms. Funds for setting up 2506 VC Cabins have been made available. Additional 1500 VC Licenses have been acquired. VC facilities are already enabled between 3240 court complexes and corresponding 1272 jails.

- (c): Holding of court proceedings is an administrative matter and falls strictly under the domain of judiciary. It is for courts to decide whether court proceedings are to be held physically or online. The Courts across the country are presently using various video conferencing platforms such as Vidyo, Jitsi Meet, Google Meet, Microsoft Teams, Cisco WebEx etc. to conduct virtual hearings through video conferencing.
- (d): In the Phase-II of the eCourts Project, out of total outlay of Rs. 1670 crore, the Government has released a sum of Rs. 1668.43 crore as on 31.03.2022 to various organizations involved in the implementation of the project. This includes a sum of Rs. 111.29 crores released for installation of video conferencing infrastructure such as video conferencing equipment for court rooms, VC Cabins, VC Licenses and Document Visualizers, etc in Courts and Jails.

Annexure-I

Statement referred to in reply of Lok Sabha Unstarred Question No. for 28/07/2023 regardingCourt Hearings during Covid-19 lockdown. The court-wise details of virtual hearings conducted since Covid-19 are as under:

| Number of cases dealt with virtual hearings in High Courts and DistrictCourts as on 30 June 2023 | | | | |
|--|-----------------------------|-------------|------------------------|--------------------|
| S. No. | High Court | High Courts | District Courts | Grand Total |
| 1 | Allahabad | 241609 | 4715226 | 4956835 |
| 2 | Andhra Pradesh | 380257 | 1416538 | 1796795 |
| 3 | Bombay | 41058 | 103510 | 144568 |
| 4 | Calcutta | 142353 | 84539 | 226892 |
| 5 | Chhattisgarh | 103323 | 51560 | 154883 |
| 6 | Delhi | 318964 | 4725322 | 5044286 |
| 7 | Gauhati – Arunachal Pradesh | 2295 | 8128 | 10423 |
| 8 | Gauhati – Assam | 266221 | 366667 | 632888 |
| 9 | Gauhati – Mizoram | 3963 | 13268 | 17231 |
| 10 | Gauhati - Nagaland | 945 | 678 | 1623 |
| 11 | Gujarat | 388945 | 194963 | 583908 |
| 12 | Himachal Pradesh | 183911 | 124491 | 308402 |
| 13 | Jammu & Kashmir | 258457 | 477088 | 735545 |
| 14 | Jharkhand | 219493 | 652867 | 872360 |
| 15 | Karnataka | 1229767 | 130114 | 1359881 |
| 16 | Kerala | 161911 | 560308 | 722219 |
| 17 | Madhya Pradesh | 671241 | 826174 | 1497415 |
| 18 | Madras | 1432188 | 376473 | 1808661 |
| 19 | Manipur | 38695 | 15288 | 53983 |
| 20 | Meghalaya | 3735 | 34301 | 38036 |
| 21 | Orissa | 301492 | 260759 | 562251 |
| 22 | Patna | 277203 | 2245253 | 2522456 |
| 23 | Punjab & Haryana | 581047 | 2041363 | 2622410 |
| 24 | Rajasthan | 231257 | 181705 | 412962 |
| 25 | Sikkim | 487 | 13510 | 13997 |
| 26 | Telangana | 299031 | 190327 | 489358 |
| 27 | Tripura | 10606 | 14254 | 24860 |
| 28 | Uttarakhand | 79254 | 42407 | 121661 |
| | TOTAL | 7869708 | 19867081 | 27736789 |